## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2229 ANSWERED ON:18.12.2013 AIRPORT METRO Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has forwarded the report of the Enquiry Committee which was setup to fix the responsibility for the defects in the construction of Airport Metro Express Line to Delhi Metro Rail Corporation (DMRC);
- (b) if so, the details thereof along with the steps taken / being taken by the DMRC on the report;
- (c) if not, the reasons therefor along with the time by which the action is likely to be taken on the said report;
- (d) whether the Ministry has moved a note to Empowered Group of Ministers (EGoM) to direct DMRC to pay around Rs. 1,800 crore as termination payment to Reliance Infra Limited; and
- (e) if so, the details thereof and the reasons therefor?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) to (c): The report of the Enquiry Committee setup by the Ministry of Urban Development to fix the responsibility for the defects in the construction of Airport Metro Express Line was referred to Central Vigilance Commission (CVC), and as per the CVC's advice, the report has been forwarded to DMRC for examination by the Board of DMRC for taking action against various officials of DMRC as well as various consultants and contractors as per the findings of the report. DMRC has also been directed to examine various system improvements to avoid recurrence of such failure in future.

DMRC has constituted a Board sub-committee to consider the Enquiry Committee report and take further action.

DMRC has intimated that the following actions have been taken against the consultant / contract :-

- (i) Civil contractors (M/s. IJM IJMII JV) have been disqualified from Phase-III tenders. They have not been allowed to participate in the tenders of Ph-III. Their pre-qualification has also been put under suspension.
- (ii) The Performance Security of the Airport Metro Line Consultant, a consortium led by M/s Oriental Consultants, Japan, amounting to Rs. 5.8 crore has been forfeited.
- (d) & (e): The Note for Empowered Group of Ministers on Mass Rapid Transit system is under inter-ministerial consultations.